

गरीबों के बच्चों के लिए अनिवार्य शिक्षा

567. प्रो० रामगोपाल यादव:

श्री ईश दत्त यादव:

क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने इस बात की जांच कराई है या जांच करने की कोशिश की है कि किन कारणों से गरीबों के बच्चे नहीं पढ़ पाते हैं;

(ख) यदि हां, तो इसके निष्कर्ष क्या हैं यदि नहीं, तो सरकार किस प्रकार चौदह साल के बच्चों के लिए अनिवार्य शिक्षा की नीति पर अमल करने पर जोर देती है या जोर देने का विचार रखती है; और

(ग) सरकार इस संबंध में क्या कदम उठाने और गरीबों के 14 साल तक के बच्चों को अनिवार्य रूप से शिक्षा न मिल पाने के मूल कारणों/बुनियादी कारणों का पता कब तक लगाने और उनको दूर करने का विचार रखती है?

मानव संसाधन विकास मंत्री (डा० मुरली मनोहर जोशी): (क) से (ग) सरकार को इस बात की जानकारी है कि कुछ सामाजिक-आर्थिक मजबूरियों की वजह से गरीब लोग अपने बच्चों को नियमित रूप से स्कूल भेजने में कठिनाई महसूस करते हैं। इन अड़थकलों को सामाजिक सौष्ठव, जातावरण निर्माण छात्रवृत्तियों तथा मुफ्त पाठ्य-पुस्तकों, वर्दियों और मध्याह्न भोजन जैसे प्रोत्साहनों द्वारा दूर करने की कोशिश की जाती है। अनौपचारिक शिक्षा कार्यक्रम तथा वैकल्पिक स्कूल, स्कूल छोड़ने वाले बच्चों को अपनी गति तथा सुविधा के अनुरूप शिक्षा देने का अवसर प्रदान करता है। इस उद्देश्य हेतु यह विभाग राज्य सरकारों, स्वयंसेवी संगठनों तथा गैर सरकारी संगठनों को वित्तीय सहायता प्रदान करता है।

Harassment of Lady Teachers of Kendriya Vidyalayas

568. SHRI SANJAY NIRUPAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that a large number of lady teachers in Kendriya Vidyalaya Schools have sent complaints

of harassment by School Principals and Sangathan Officers;

(b) if so, the number of complaints received during the last three years;

(c) the number of cases in which complaints have been found to be genuine and the action taken against the guilty persons; and

(d) the steps taken by Government to ensure that complaints are minimised?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (c) The information is being collected and will be placed on the table of the Sabha.

(d) The Sangathan has constituted a Committee for redressing of the complaints made by the female teachers on account of sexual harassment in respect of Delhi Region and Headquarters Office and also issued instructions on similar lines to all Assistant Commissioners to form similar complaint committees as per guidelines and norms laid down by the Hon'ble Supreme Court in Vishaka and Others Vs State of Rajasthan and Others (JT 1997 (7) SC 384).

Condition of National Players

569. SHRI SANATAN BISI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Sri Gopal Bhengra who represented India in 1978 World Hockey Championship at Buenos Aires, now earns a paltry amount of Rs. 30/- a day, for crushing 50 stones as a daily wage worker;

(b) if so, whether Government are contemplating to provide some allowance, sufficient to feed in old age for such national players; and

(c) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) It is a fact that Sri Gopal Bhengra of Services

has represented India in the 4th World Cup held at Buenos Aires, Argentina in 1978. However, the Government is not aware of the present economic condition/avocation of Sri Bhengra.

(b) and (c) Under the scheme of National Welfare Fund for Sportspersons, Government provides pension upto Rs. 2500/- p.m. and lump sum financial assistance upto Rs. 40,000/- for medical treatment to the outstanding sports persons living in indigent condition. Financial assistance upto Rs. 40,000/- is also given to the families of outstanding sportspersons in indigent circumstances.

Bill for Free and Compulsory Education

570. SHRI N.R. DASARI:
SHRI NARENDRA MOHAN:
SHRI GAYA SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether education being the back bone of the society and the country the Bill recommending education free and compulsory for children between 6 to 14 year, covering approximately 63 million children of the opportunity to get free education, will be tabled in this session;

(b) what are the major reasons for delay; and

(c) which are the States where primary education is very poor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (b) The Constitution (Eighty-Third Amendment) Bill, 1997 to make right to free and compulsory education for children in the age group of 6 to 14 years a Fundamental Right has been introduced in the Rajya Sabha on July 28, 1997.

(c) According to available information the gross enrolment ratios are lower and drop out rates are higher than the national average at primary level in the States of Andhra Pradesh, Assam, Bihar.

J&K, Madhya Pradesh, Orissa, Rajasthan and Uttar Pradesh.

Cut in UGC Funds

571. SHRI RAMDAS AGARWAL:
Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to a news-item published in the Hindustan Times of 3rd February, 1999 captioned "U.G.C. faces crisis as Government cuts funds" by giving only 80 per cent of the required funding to all the autonomous institutions;

(b) whether University Grants Commission is pleading for 100% funding till the end of this financial year otherwise all the educational institutions under it would not be able to pay salaries to their staff, including U.G.C. employees; and

(c) if so, from which date Government have decided to restore cut and what remedial action has been taken in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) As per norms laid down by the Government 1997 for meeting additional requirements on account of revision of pay scales of employees of quasi-government organisations, etc. set up and funded by the Government, 80% of the additional expenditure is to be met by the Central Government and the remaining by the autonomous organisation concerned through additional generation of revenue as well as savings.

(b) and (c) The University Grants Commission have brought to the notice of the Government that the universities and colleges are finding it difficult to generate additional resources to the extent of 20% by way of resource mobilisation and savings. However, it is not possible for the Government to provide complete exemption from the cut